

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/462/A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tageng Padoh,
District & Sessions Judge, Sessions Division,
Bomdila, Arunachal Pradesh.

Dated Guwahati, 30th August, 2019.

Sub:- Earned Leave.

Ref:- No. DSJ/(WSD/BDL)/PF-01/2019/323/19 dated 28th August, 2019.

Sir,

With reference to the above, I am directed to inform you that, you have been granted ex post facto earned leave for 3 (three) days on 24.08.2019, 25.08.2019 and 26.08.2019 with station leave permission.

Yours faithfully,

Sd/-

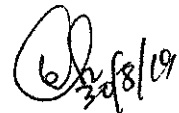
JT. REGISTRAR (VIGILANCE)

4623

Memo NO.HC.VII-21/2008/4622-1A, dated 30.8.19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

